

**SECTION 35AC, READ WITH EXPLANATION (b) THERETO, OF THE INCOME-TAX ACT, 1961 - ELIGIBLE PROJECTS OR SCHEMES, EXPENDITURE ON - NOTIFIED ELIGIBLE PROJECTS OR SCHEMES - CRY, NEW DELHI**

**NOTIFICATION NO. SO 1476(E) [NO.130/2015 (F.NO.V.27015/1/2015-SO(NAT.COM))], DATED 4-6-2015**

Whereas by notification of the Government of India in the Ministry of Finance (Department of Revenue) number S.O.521(E), dated the 14th July, 1994, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had specified at serial number 24, "CRY Supported Development project all over India", by "CRY (Child Relief and you), DDA Slum Wing Barat Ghar, Bapu Park, Kotla Mubarakpur, New Delhi", as an eligible project or scheme for a period of three years ending with assessment year 1997, which was extended further *vide* notification number S.O.388(E), dated the 19th May, 1997 for a period of three years ending with assessment year 2000-01, which was extended further *vide* notification number S.O.634(E), dated the 5th July, 2000 for a period of three years beginning with assessment year 2001-2002, which was extended further *vide* notification number S.O.692(E), dated the 13th June, 2003 for a period of three years beginning with assessment year 2004-2005, which was extended further *vide* notification number S.O. 1415(E), dated the 4th September, 2006 for a period of three years beginning with financial year 2006-2007, which was extended further *vide* notification number S.O. 2049 (E), dated 6th August, 2009 for a period of three years beginning with the financial year 2009-10 and which was extended further *vide* notification number S.O. 1075 (E), dated 14th May, 2012 for a period of three years beginning with the financial year 2012-13;

And whereas by notification number S.O.634(E), dated the 5th July, 2000 the estimated cost was enhanced from Rs. 1650.00 lakh to Rs. 2773.00 lakh, which was further enhanced *vide* notification number S.O. 692(E), dated the 13th June, 2003 from Rs.2773.00 lakh to Rs. 5373.00 lakh, which was further enhanced *vide* notification number S.O.146(E), 3rd February, 2006 from Rs. 5373.00 lakh to Rs. 5873.00 lakh and which was further enhanced *vide* notification number S.O.1415(E), dated the 4th September, 2006 from Rs. 5873.00 lakh to Rs.120.85 crore, *vide* notification number S.O. 2049 (E), dated 6th August, 2009, the estimated cost was further enhanced from Rs. 120.85 crore to Rs. 188.39 crore and the estimated cost was further enhance from Rs. 188.39 crore to Rs. 255.14 crore *vide* SO No. 662(E), 12.3.2013.

And whereas the said project or scheme is likely to extend beyond twenty one years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for specifying the said project or scheme for a further period of three years.

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to Section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project "CRY Supported Development project all over India", which is being carried out by "CRY (Child Relief and you), DDA Slum Wing Barat Ghar, Bapu Park, Kotla Mubarakpur, New Delhi", without any change in the approved cost of Rs. 255.14 crore for a further period of three years commencing with the financial year 2015-16, *i.e.*, financial years 2015-16, 2016-17 & 2017-18.

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